

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1961/2001

New Delhi, this the 18th day of October, 2001

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Smt. Hans Kumari
W/o Shri Madan Lal
working as Office Supdt.I
Rates Branch, Northern Railway
Baroda House, New Delhi.

...Applicant

(By Advocate Shri S.K.Sawhney)

V E R S U S

1. UNION OF INDIA : THROUGH
General Manager
Northern Railway
Baroda House, New Delhi.

2. Mr. Sunder Lal
Office Supdt.I
Rates Branch
Baroda House,
New Delhi.

...Respondents

(By Advocate Shri D.S.Jagotra)

O R D E R (ORAL).

By Hon'ble Shri Kuldip Singh,

Heard both the learned counsel for the
parties.

2. The applicant has filed this OA, seeking
following reliefs :-

(i) to quash the illegal seniority list dated
1-6-2001 (Annexure A-2) in so far as the
applicant is shown junior to Respondent No.2.

(ii) direct the respondents to recast
seniority of the applicant vis-a-vis
respondent No.2 on the principle of law laid
down by the Hon'ble Supreme Court in case of
Ajit Singh-II.

(iii) direct the respondents to order
promotion of applicant to the post of Chief
Office Supdt. scale Rs. 7450-11500/- in
preference to respondent No.2.

...2/-

hmc

(6)

2. The grievance of the applicant is that the respondents have not recast his seniority in the cadre of Office Supdt.I for promotion to the post of Chief Office Supdt. in view of the decision of the Hon'ble Supreme Court in the case of Ajit Sigh-II Vs. UOI decided on 16-9-1999.

3. The respondents have filed their reply and in para 4 of their reply, they have stated that the question of revising the existing instructions on the subject is still under consideration of the Govt. and the Railway Board have already considered the matter in consultation with Deptt. of Personnel & Training. However, they say that if there is any specific directions from the CAT/Courts, then they will implement the judgement in accordance with the law laid down by the Hon'ble Supreme Court. Hence, we find that this OA deserves to be disposed of with the directions to the respondents to revise the seniority list in accordance with the law laid down by the Hon'ble Supreme Court within the period of three months from the date of receipt of a copy of this order. Ordered accordingly.

4. OA is stands disposed of. No costs.


(Govindar S. Tampi)
Member (A)

/vikas/


(Kuldip Singh)
Member (J)